

आयकर अपीलीय अधिकरण, 'ए' न्यायपीठ, चेन्नई
IN THE INCOME TAX APPELLATE TRIBUNAL, 'A' BENCH : CHENNAI

श्री अब्राहम पी. जॉर्ज, लेखा सदस्य एवं
श्री धुव्वुरु आर.एल रेड्डी, न्यायिक सदस्य के समक्ष।
[BEFORE SHRI ABRAHAM P. GEORGE, ACCOUNTANT MEMBER
AND SHRI DUVVURU RL REDDY, JUDICIAL MEMBER]

आयकर अपील सं./I.T.A. No.1860/CHNY/2018.

निर्धारण वर्ष /Assessment year : 2006-07.

Shri. P. Vijay Kumar,
No.219, V.G. Paneer Nagar,
Mogappair,
Chennai 600 037.

Vs. The Income Tax Officer,
Ward XV(3)
Chennai.

[PAN AAHV 0452M]

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by : None

प्रत्यर्थी की ओर से /Respondent by : Shri. AR.V. Sreenivasan, IRS, JCIT.

सुनवाई की तारीख/Date of Hearing : 24-10-2018

घोषणा की तारीख /Date of Pronouncement : 29-10-2018

आदेश / ORDER

PER ABRAHAM P. GEORGE, ACCOUNTANT MEMBER

When this appeal was called up for hearing, none appeared on behalf of the assessee. We find that notice for hearing pointing out defects which were to be rectified was sent to the assessee by Registered Post and acknowledgment card is available on record. The defects pointed out in the said notice were as under:-

- (i) Fees not paid under the sub head "Others".
- (ii) Form 26AS, to be filed".

Since assessee has not cared to rectify the defects despite notice, the appeal cannot survive.

2. In the result, the appeal of the assessee stands dismissed.

Order pronounced on Monday, the 29th day of October, 2018, at Chennai.

Sd/-

(धुव्वुरु आर.एल रेड्डी)
(DUVVURU RL REDDY)

न्यायिक सदस्य/JUDICIAL MEMBER

Sd/-

(अब्राहम पी. जॉर्ज)
(ABRAHAM P. GEORGE)

लेखा सदस्य /ACCOUNTANT MEMBER

चेन्नई/Chennai

दिनांक/Dated: 29th October, 2018.

KV

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF